TIMES OF INDIA, Delhi, 21.2.2023
Page No. 14, Size:(14.82)cms X (16.46)cms.

MDNIY celebrates Mahakaruna Diwas

Morarji Desai National Institute of Yoga (MDNIY) in association with Mahabodhi International Meditation Centre (MIMC), Leh, Ladakh, successfully organised the Mahakaruna Diwas recently. The event witnessed the presence of Venerable Bhikkhu Sanghasena, Founder President & Spiritual Director, MIMC. While addressing the gathering, Venerable Bhikkhu Sanghasena emphasized the importance of compassion in our life. The chief guest, Padama D.R. Kaarthikeyan, former CBI Director and Director General, National Human Rights Commission, highlighted that Yoga is a divine gift to stay healthy. During the presidential address, Dr Ishwar V Basavaraddi, Director MDNIY said, "When we talk of Yoga, the name of Buddha comes first. "

ECONOMIC TIMES, Online, 21.2.2023
Page No. 0, Size:(0)cms X (0)cms.

Assam losing Rs 2,000 cr revenue per month due to illegal coal mining: AJP

https://energy.economictimes.indiatimes.com/news/coal/assam-losing-rs-2000-cr-revenue-per-month-due-to-illegal-coal-mining-ajp/98077228

We have been highlighting rampant illegal coal mining, particularly rat-hole mining, in various parts of Assam. It has a direct impact on the environment, public health and the state exchequer," AJP president Lurinjyoti Gogoi told PTI here.

Digboi: Opposition party Assam Jatiya Parishad (AJP) on Sunday alleged that the northeastern state is losing nearly Rs 2,000 crore in revenue every month due to rampant illegal rat-hole coal mining in several places, particularly in Tinsukia district.

The party sent a memorandum to the President, Prime Minister, Supreme Court Chief Justice, Leader of the Opposition in Parliament, NHRC Chairman and National Green Tribunal Chairman highlighting the issue.

"We have been highlighting rampant illegal coal mining, particularly rat-hole mining, in various parts of Assam.

It has a direct impact on the environment, public health and the state exchequer," AJP president Lurinjyoti Gogoi told PTI here.He claimed that the government is aware that illegal coal mining, which has continued unabated for decades in Assam, has caused large-scale destruction to Dehing Patkai National Park -- the largest rainforest in the Northeast.

The AJP, in its memorandum, pointed out that the NGT had in 2014 banned rat-hole coal mining, while alleging that it is still going on and the Assam government is aware of the illegal activities in the Digboi Forest Division."Inquiries in this regard have been ordered frequently at different levels. Commissions have been appointed to probe the illegal activity.

These commissions have also submitted voluminous reports only to be shelved with no visible action," the memorandum alleged.

Highlighting various directives of the Gauhati High Court, it alleged that even PSU firm Coal India carried out illegal mining inside the forest for 16 years from 2003 to 2019, which was admitted by the company in 2020."Seizure of trucks laden with coal dug out from the forests around Ledo-Margherita region has become a regular phenomenon despite there being a ban on rat-hole mining, without the kingpins ever being nabbed."It has created an impression that the government often displays a total inability, even reluctance, to check the illegal mining of coal in the eastern tip of Assam bordering Arunachal Pradesh," the memorandum alleged.

The party claimed that there is no effective mechanism to keep a tab on the forested region and only the forest department and the police sometimes conduct drives to check illegal coal mining, but without any result.

"Tikak and Tirap are the two main coal producing collieries in Ledo-Margherita. They lie in close proximity to some villages, which facilitate the illegal miners/traders to hire local residents for digging coal. Locals, including women and children, use sharp tools to extract coal through the rat-hole method," AJP alleged.Further, transportation of the illegally mined coal is a bigger issue in terms of money transaction and tax evasion, which goes up to thousands of crores, it claimed.

"It is astonishing to know that daily 500-600 truckloads of coal are being transported, alone in Ledo- Margherita area, and the amount of commission ranges from Rs 70,000 to Rs 75,000 per truck," the memorandum alleged.

The commission for other areas such as Jagun, Tipong Jisubai and Koylajan is even more and ranges from Rs 1.25 lakh to Rs 1.35 lakh per truck, it added."These commissions are taken in lieu of the tax challan that otherwise is required for transportation. Thus, the government is losing several crores. The estimated total monthly illegal transaction on account of illegal mining and transportation of coal in the state amounts to nearly Rs 2,000 crore per month," the AJP claimed.

The opposition party claimed that illegal rat-hole coal mining has resulted in large-scale money laundering, misuse of money for criminalising politics and society, irreplaceable degradation of environment and forest, and huge loss of government revenue.

"We demand that illegal mining be stopped immediately and stern action be initiated against the persons (irrespective of government official and/or politician) involved in patronising illegal mining and transportation of coal," AJP said in the document.When contacted, state Mines and Minerals Minister Nandita Gorlosa declined to comment and said her secretary would get back to PTI.

But no reaction was received from any government official despite several attempts.

हरियाणा पुलिस ने नवजात का शव बाहर निकलवाया, डॉक्टरों का बोर्ड करेगा पोस्टमॉर्टम: भाजपा MP ने कहा- राजस्थान पुलिस पर हो हत्या की FIR

https://hindi.opindia.com/national/junaid-nasir-murder-case-bjp-mp-demand-fir-on-rajasthan-police-haryana-police-exhumed-body-of-shrikant-child-who-died/

भरतपुर में गोरक्षक श्रीकांत कौशिक के नवजात शिशु की मौत के मामले में राजस्थान पुलिस घिरती दिख रही है। हरियाणा पुलिस ने मरोड़ा गाँव के श्मशान से नवजात शिशु का शव बाहर निकलवाया है। मौत के कारण का पता लगाने के लिए डॉक्टरों के बोर्ड से पोस्टमार्टम कराया जाएगा। राजस्थान पुलिस पर श्रीकांत की गर्भवती पत्नी से मारपीट का आरोप है, जिसके कारण नवजात की मौत होने की बात कही जा रही है। हालाँकि भरतपुर पुलिस इससे इनकार कर रही है। भिवानी में गो तस्कर जुनैद और नासिर के जले शव मिलने के बाद पुलिस श्रीकांत की तलाश कर रही है।

भरतपुर की बीजेपी सांसद रंजीता कोली ने भी इस घटना को लेकर राजस्थान पुलिस पर हत्या की FIR दर्ज करने की माँग की है। साथ ही महिला आयोग को भी पत्र लिखा है। भरतपुर पुलिस पर 16 फरवरी की सुबह श्रीकांत की तलाश में उसके घर पर दबिश देने और परिजनों को प्रताड़ित करने का आरोप है। श्रीकांत की गर्भवती पत्नी के पेट पर लात मारने का आरोप है। मारपीट की वजह से उसकी पत्नी दर्द से तड़पने लगी। उसे अस्पताल ले जाया गया और उसके गर्भ में पल रहा बच्चा मृत निकला। उसके मुँह से खून निकल रहा था।

बच्चे के शव का होगा पोस्टमार्टम

श्रीकांत की माँ दुलारी ने 18 फरवरी 2023 को हरियाणा के नूँह के नगीना थाने में शिकायत देते हुए राजस्थान पुलिस पर आरोप लगाया था। इस शिकायत पर हरियाणा पुलिस ने रविवार (19 फरवरी 2023) को मृत बच्चे का शव मरोड़ा गाँव के श्मशान से निकाला।

मीडिया रिपोर्ट्स के मुताबिक नूंह जिले के पुलिस अधीक्षक वरुण सिंगला के मुताबिक श्रीकांत की माँ की शिकायत पर अभी केस दर्ज नहीं किया गया है। उनका कहना है कि पुलिस जाँच के साथ सबूत जुटा रही है। इस मामले में जिसका भी दोष सामने आएगा उस पर कार्रवाई की जाएगी।

भाजपा सांसद ने की कार्रवाई की माँग

राजस्थान के भरतपुर से भाजपा सांसद रंजीता कोली ने इस मामले में राजस्थान पुलिस के खिलाफ राष्ट्रीय महिला और मानवाधिकार आयोग को पत्र लिखा है। अपने पत्र में उन्होंने श्रीकांत की माँ के दुलारी आरोपों का जिक्र करते हुए आरोपित पुलिसकर्मियों पर हत्या की FIR दर्ज करने की माँग की है। भाजपा सांसद के मुताबिक किसी निर्दोष को किसी भी हाल में न फँसाया जाए।

राजस्थान पुलिस की सफाई

राजस्थान पुलिस ने खुद पर लगे आरोपों से इनकार किया है। भरतपुर के SP के मुताबिक श्रीकांत के परिजनों के आरोप गलत हैं और पुलिस उनके घर के अंदर गई ही नहीं थी। वहीं इस घटना में हरियाणा पुलिस के जवानों के शामिल होने के आरोपों पर नूंह के SP ने घटना की जाँच जिले की एडिशनल SP द्वारा कराए जाने की जानकारी दी है।

आरोपों पर कायम श्रीकांत का परिवार

श्रीकांत का परिवार राजस्थान पुलिस पर लगाए गए अपने आरोपों पर कायम है। ऑपइंडिया से बात करते हुए श्रीकांत के चाचा ने कहा कि राजस्थान पुलिस उनके घर में जबरन घुसी और उसकी मारपीट के चलते श्रीकांत की पत्नी को पेट

में चोट आई जिससे बच्चा गर्भ में ही मर गया। श्रीकांत के चचेरे भाई विष्णु कौशिक ने भी राजस्थान पुलिस पर खुद को 40 घंटे तक अवैध हिरासत में रखने और टॉर्चर करने का आरोप लगाया है।

Justice to Bilkis Bano: Send 11 convicts back to Jail

https://countercurrents.org/2023/02/justice-to-bilkis-bano-send-11-convicts-back-to-jail/

Bilkis Bano, then 19 years old and pregnant, was gangraped in the 2002 infamous communal violence of Gujarat. 14 of her family members were also killed including a 3 years old daughter. Case was registered after the intervention of National Human Rights Commission. In 2004 the trial was moved to Mumbai by Supreme Court. In 2008, 11 accused were convicted. After many years one of the convicts moved the SC for pre-mature release. The convicts enjoyed liberal parole and furlough before this. SC asked the Gujarat government to take a decision. A committee formed, consisting of 2 BJP MLAs, decided to release all 11 convicts on account of good behaviour under a 1992 policy. New policy doesn't allow pre-mature release for rapists and murderers. Union government endorsed state government committee's recommendation and 11 convicts walked free on 15 August, 2022, to garlands and sweets, immediately after Narendra Modi, speaking from the Red Fort, was advising citizens to treat women with respect. One of the BJP MLAs on committee which decided the pre-mature release went on to say that some of the convicts were sanskari Brahmins. In December 2022 SC dismissed Bilkis Bano's petition seeking review of SC order to Gujarat government to consider plea of one of the convicts for pre-mature release. In another petition seeking review of the order for release of 11 convicts, Justice Bela Trivedi recused herself. When asked to consider constitution of another bench, Chief Justice said it was irritating to ask for this repeatedly.

CJI may consider it irritating when Bilkis Bano case is mentioned repeatedly but has he considered how a woman, survivor of gruesome violence, might feel being forced to live with 11 convicts in the same area? Bilkis Bano has to live in hiding feeling insecure.

We demand that the 11 convicts must be sent back to jail. This is the least that can be done to ensure justice is done to Bilkis Bano. Otherwise, women will not safe in this country. We've recently witnessed how even after vehement protests by women wrestlers, the head of Wrestling Federation of India was merely asked to step aside. Brij Bhushan Sharan Singh still continues to be a member of Parliament of the ruling party. Such incidents strengthen the already entrenched patriarchal and misogynist tendencies.

We demand justice for Bilkis Bano and all other women such as Shraddha Walkar, Ankita Bhandari, among recent ones, who have been victims of violence. We have to create a safe environment for women, children and persons from the LGBTQIA+ community, only then can we be called a civilized society.

Socialist Mahila Sabha, Hindu Muslim Ekta Samiti, Socialist Party (India)

असम को अवैध को यला खनन से हर मही ने हो रहा दो हजा र करो ड़ का नुकसान

https://hindi.dynamitenews.com/story/assam-is-losing-two-thousand-crores-every-month-due-to-illegal-coal-mining-ajp

डि गबोई: असम की वि पक्षी पा र्टी असम जा ती य परि षद (एजेपी) ने रवि वा र को दा वा कि या कि राज्य के वि भि न्न हि स्सों में खासतौ र पर ति नसुकि या में को यले के अवैध खनन की वजह सेहर मही ने सरका र को दो हजा र करोड़ रुपये के राजस्व का नुकसान हो रहा है।

पा र्टी ने राष्ट्रपति , प्रधा नमंत्री , उच्चतम न्या या लय के प्रधा न न्या या धी श, संसद में नेता प्रति पक्ष, राष्ट्री य मा नवा धि का र आयो ग (एनएचआरसी) के अध्यक्ष और राष्ट्री य हरि त प्रा धि करण (एनजी टी) के अध्यक्ष को ज्ञा पन भेजकर मा मले पर ध्या न आकर्षि त कराया है। एजेपी अध्यक्ष लुरि नज्यो ति गो गो ई ने 'पी टी आई-भा षा 'सेकहा , ''हमने अवैध को यला खनन खासतौ र पर संकरी खदा नों से खनन के मुद्दे को रेखांकि त कि या है।इसका प्रत्यक्ष असर पर्या वरण, जन स्वा स्थ्य और राजको ष पर पड़ रहा है।'' उन्हों ने दा वा कि या कि अवैध को यला खनन की जा नका री सरका र को है जो कई दशकों से असम में बि ना -रोक टो क के चल रहा है और इसने दि हिं ग पटका ई राष्ट्री य अभया रण्य को नुकसान पहुंचा या जो पूर्वो त्तर में सबसेबड़ा वर्षा वन है। एजेपी ने अपने ज्ञा पन में रेखांकि त कि या है कि वर्ष 2014 में एनजी टी ने संकरी सुरंगनुमा खदा नों से को यले के खनन पर रोक लगा ई थी । उन्हों ने आरोप लगा या कि यह अब भी जा री है और असम सरका र को डि गबो ई वन डि वी जन में जा री अवैध गति वि धि यों की जा नका री है। गौ हा टी उच्च न्या या लय के वि भि न्न नि र्देशों को रेखांकि त करते हुए उन्हों ने आरोप लगा या कि सा र्वजनि क क्षेत्र के उपकरण को ल इंडि या ने भी वर्ष 2003 से 2019 तक बन क्षेत्र में अवैध खनन कि या और इसेस्वयं 2020 में स्वी का र कि या । डा इना मा इट न्यूज़ के संवा ददा ता के अनुसार के संवा ददा ता के अनुसार, असम की खान एवं खनि ज मंत्री नंदि ता गो रलो सा से इस संबंध में संपर्क कि या गया तो उन्हों ने टि प्पणी करने सेइनका र करते हुए कहा कि उनके सचि व 'पी टी आई-भा षा ' सेसंपर्क करेंगे। हा लां कि , कई प्रया सों के बा वजूद सरका री अधि का री की प्रति क्रि या नहीं मि ल सकी ।